

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1579

ANSWERED ON:03.12.2012

PATENT EXAMINATION

Adhi Sankar Shri ;Naik Dr. Sanjeev Ganesh;Panda Shri Baijayant;Sule Supriya

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has issued an First Examination Report in areas such as chemistry, biotechnology, electrical engineering and mechanical engineering in time;
- (b) if so, the details thereof;
- (c) the details of patent granted for herbal medicines during the last three years and the current year;
- (d) whether any patent has been revoked/cancelled during the above period;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the details of backlog of pending applications in various patent examination offices and the steps taken by the Government to clear the backlog and ensure speedy and time bound disposal of applications?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(DR. S. JAGATHRAKSHAKAN)

(a) & (b): The Office of Controller General of Patents, Designs and Trade Marks (CGPDTM) issues First Examination Report (FER) in respect of patent applications only after a Request for Examination is filed by the applicant.

The details of First Examination Reports issued by the Office of CGPDTM in the fields of Chemistry, Bio-technology, Electrical engineering and Mechanical engineering during the years 2009-10, 2010-11, 2011-12 and 2012-13 (till date) are given at Annexure A.

(c) : The details of patents granted for herbal medicines during the years 2009-10, 2010-11, 2011-12 and 2012-13 (till date) are given at Annexure B.

(d) & (e): Yes, Madam.

The details of the patents revoked during the years 2009-10, 2010-11, 2011-12 and 2012-13 (till date) are given at Annexure C.

(f):The details of backlog of pending applications in various patent examination offices are given at Annexure D.

The Government has completed the process of selection of 248 Patent Examiners. Of these, 151 have joined. At present, processing of patent applications are conducted through Electronic Modules which enable achieving enhanced speed in the examination and final disposal of patent applications and has also improved transparency.